CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-560 038.

Dated:-

8 JUN 1994

| APPLICATION | NUMBER: | 855 of 1993 | |
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APPLICANTS:

RESPONDENTS:

Sri.S.Sandar Kumar v/s. The Director of Census Operations in Karnataka, Bangalore.

- 1. Sri.M.Raghavendra Achar Advocate, No. 1074 & 1075, 4th Cross, Sreenivas an agar II Stage, Bangalore-50.
- The Director of Census, No.21, Mission Road, Baggalore-560021.
- 3. Sri.G.Shanthappa, Addl.CGSC, High Court Bldg, Bangalore-560001.

Subject:- Forwarding of copies of the Orders passed by the Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the WRDER/ STAY WRDER/INTERIM ORDER/, passed by this Tribunal in the above mentioned application(s) on Ol-O6-1994.

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CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.855/1993

WEDNESDAY THIS THE FIRST DAY OF JUNE, 1994

MR. JUSTICE P.K. SHAYMSUNDAR VICE CHAIRMAN
MR. T.V. RAMANAN MEMBER (A)

S. Sunder Kumar,
aged about 42 years,
Working as Statistical Assistant,
O/o the Director of Census,
Operation in Karnataka,
No.21, Mission Road,
Bangalore - 560 027

Applicant

(By Advocate Shrk M.R. Achar)

v.

The Director of Census, 0/o the Director of Census, Operation in Karnataka No.21, Mission Road, Bangalone - 560 027

Respondents

(By learned Standing Counsel)
Shri G.S hanthappa

DRDER

MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN

After having heard Shri M.R. Achar for quite sometime, we find that the relief sought for herein could probably have been obtained by going to the Head of the Department through a proper representation challenging the tenability of a promotion order made under Annexure A-11 dated 30.12.92. It is found from that order that for a period of six months i.e. from 22.5.89 to 1.11.90, applicant had been reverted to the



post of Computer from the post of Statistical Assistant to which post he had been earlier promoted. Be that as it may, it is appropriate for the applicant to have made a representation in that behalf. Shri Achar tells us that the applicant had in fact mede a representation on the 16th of July, 1993, and that even subsequently he had reminded the Administration about his pending representation. Shri G. Shanthappa, learned Standing Counsel tells us that no such representation is to be found in the office files. That apart, we are not hoday provided with any material giving an indication about the presentation of any such representation. In this view of the matter, we think it appropriate to direct the applicant to make a representation immediately to the Head of the Department and state that if such a representation is made within two weeks from the date of receipt c^{\perp} a copy of this order, the Department will dispose of the same within two months from the date of receipt of the representation. If the applicant still feels aggrieved by the manner in which his representation is dealt with and disposed $\epsilon f m{f}$, he is at liberty to come back to us for recressal of his grievance, if any. The Department will dispose of f the representation directed to be made herein in accordance with law and with reference to their earlier decisions of this Tribunal said to have a

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bearing on the matter. This application is accordingly disposed of finally at the admission stage with no

ENCH order as to costs.

VICE CHAIRMAN